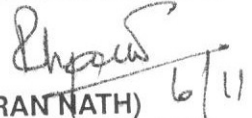


OFFICE OF THE DISTRICT & SESSIONS JUDGE: SOUTH EAST SAKET, NEW DELHI

ORDER No. 127 Dated 6/11/15

In pursuance of the order of the Hon'ble High Court of Delhi bearing no. 66/DHC/Gaz./G-1/VI.E.2(a)/2015 dated 23.10.2015 vide which the court of Sh. Rakesh Pandit ADJ-03, has been abolished, Misc. Applications/Misc. Files pending in his court for 06.11.2015 as mentioned hereunder in column no. 2, are hereby withdrawn and assigned to the court as mentioned in column no. 3, for disposal in accordance with law:-

(1)	(2)		(3)
Sr. No.	Case No.	Title of the case	Name of the transferee court
1.	CS-398/2014	SHAFIQ KHAN VS. BHAGAT SINGH	<u>Sh. B R Bansal</u> ADJ-02


(R.KIRAN NATH) 6/11
District & Sessions Judge (SE)
Saket Courts, New Delhi.

No. Judl./cases transfer/F.53/SE/Saket/2015 12810-12818 Delhi, Dated the 06/11/15

Copy forwarded for information & necessary action to:-

1. The Concerned Judicial Officers of South East District, Saket Courts Complex, New Delhi.
2. PS to Ld. District and Sessions Judge, South East, Saket Courts, New Delhi.
3. The Incharge, Facilitation Center, Saket Courts, New Delhi,
4. Ahlmad of the court previously presided over by Sh. Rakesh Pandit, ADJ-03, South East, Saket Courts, New Delhi.
5. The Secretary, Bar Association, Saket Courts Complex, New Delhi.
6. The Web-Site Committee (English/Hindi) to notify the order on website Saket Courts immediately.
7. The PRO/APRO, South East District, New Delhi


Branch Incharge/Judicial Branch (SE)
Saket Courts Complex, New Delhi